

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3789 OF 2016
(Arising out of SLP (C) No. 5502/2014)

PAWAN KUMAR AGGARWAL

APPELLAN

T

VERSUS

STATE OF PUNJAB & ORS.

RESPONDE

NTS

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. It is not in dispute that though an award was passed in
respect of the land belonging to the appellan
appellant has not been dispossessed and he
appellant is entitled for the protection under

24(2) of the Right to Fair Compensation and Transparency
in Land Acquisition, Rehabilitation and Resettlement Act,
2013. In fact, we find that in respect of the same very
acquisition Notification in a situation wh
possession is still retained by the owner, this C

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2016.04.12
14:47:02 IST
Reason:

2015 (3) SCC 206 has quashed the Notification, therefore,
this appeal is allowed. Proceedings for acquisition in
respect of the land belonging to the appellant covered by
this appeal stand quashed.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

NEW DELHI;
APRIL 11, 2016

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ITEM NO.2 COURT NO.10 SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5502/2014
(Arising out of impugned final judgment and order dated 19/04/2011
in CWP No. 40/2004 passed by the High Court of Punjab & Haryana at
Chandigarh)

PAWAN KUMAR AGGARWAL Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS Respondent(s)
(with appln for c/delay in filing SLP and appln. U/S 24(2) of Right
to Fair Compensation and interim relief and office report)
WITH
SLP(C) No. 24365/2014
(With appln.(s) for exemption from filing O.T. and appln.(s) for
permission to file additional documents and appln.(s) for
directions and Interim Relief and Office Report)

Date : 11/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Vibhuti Sushant Gupta, Adv.
Mr. Mohit Jaggi, Adv.
Dr. Kailash Chand, Adv.

Mr. Manoj Swarup, Adv.
Mr. Akshat Goel, Adv.
Mr. Dushyant Tiwari, Adv.

For Respondent(s) Mr. Sanchar Anand, AAG
Mr. Apoorv Singhal, Adv.
Mr. Anant K.Vatsya, Adv.
Mr. Devendra Singh, Adv.

Ms. C. K. Sucharita, Adv.

UPON hearing the counsel the Court made the following

O R D E R

C.A. No.3789 of 2016 @ SLP (C) No. 5502/2014

Delay condoned.

Leave granted.

The appeal is allowed in terms of signed non-reportable judgment.

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SLP (C) No. 24365/2014

The petitioner has prayed for short time to file rejoinder affidavit.

In view of the above, post after two weeks.

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
COURT MASTER

(Signed non-reportable judgment is placed on the file)

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